

In the High Court of Judicature, Bombay.

Tues day, the 30<sup>th</sup> day of August - 1864.

SPECIAL APPEAL No. 375 of 1864.

Nars Babder Koole of the  
Satara District

Appellant

(Original Plaintiff)

versus

Annaji Ramchunder godshe  
of the Satara District

Respondent

(Original Defendant)

Rs. 1,599 - 15 -

The claim in the Original Suit was to recover the purchase-money of three bords.

In Appeal No. 377 of 1863 the  
of the District of Satara at  
the Decree of the Hon<sup>ble</sup>. J. Wase who

Judge  
Satara ~~was~~  
had awarded for the Plaintiff.

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the District judge is against Law in that the lower court has not treated the

the decree of the Satara Special ap=  
-pellate court as an estoppel on all  
-points except those on which it had re=  
-manded the case for a new decision  
that (2) the burden of proof has been im=  
-properly thrown upon the appellant=  
that (3) the Lower court's decision is op=  
-posed to the admission of the Special  
respondent himself and that (4) the decision  
of the Lower court is opposed to the natural  
presumptions in the case arising from  
the respondent's deposition Exhibit  
N. 69.

The court reverses the ~~old~~ decree  
of the District Judge, and ~~confirms~~  
~~the decree of the Munsiff~~. orders that  
Respondent Annaji Ramchund  
do pay Rs 1599.15.0 to Appellant  
Naro Babdeo with all costs.

Johnston Forbes.

H. Weston.

MEMORANDUM OF COSTS incurred in Special Appeal No. 375

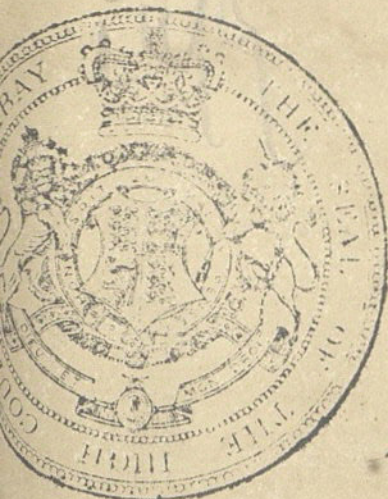
of 1864 against the decision of the Judge - - - - of the District of Satara - and disposed of on the 30<sup>th</sup> Aug<sup>r</sup> 1864 by reversing the District Judge's Decree ordering Anaji Ramchandra to pay the Special App<sup>l</sup>.

BY THE APPELLANT—

<i>In the District.</i>		
In the Moonseff's Court - .....	159 1 11	
In the Judges Court - .....	48 15 1	
		208 1 "
<i>In this Court.</i>		
Stamp for Memorandum of Special Appeal .....	50 "	
Stamps for copies of Decree and Judgment .....	3 8 "	
Stamp for Vukeelutnama .....	2 "	
Batta for Process and Postage .....	3 6 "	
Sectioner's Fee .....	4 11 "	
Vukeel's Fee .....	47 15 11	
		111 8 11 ✓
	Rupees....	319 9 11 ✓

BY THE RESPONDENT.

<i>In the District.</i>		
In the Moonseff's Court .....	216 13 "	
In the Judges Court - .....	102 " 7	
		318 13 7 ✓
<i>In this Court.</i>		
Stamp for Vukeelutnama .....	2 " "	
Vukeel's Fee .....	47 15 11	
		49 15 11 ✓
	Rupees....	368 13 6.



*G. S. M. S.*  
For Acting Registrar

*G. S. M. S.*  
For Sealer  
The 30<sup>th</sup> day of August 1864